

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 40 of 2020

IN THE MATTER OF:

Mr. Harkirat Singh Bedi

...Appellant

Versus

The Oriental Bank of Commerce & Anr.

...Respondents

Present:

For Appellant: Mr. Sudhir K. Sharma, Advocate.

For Respondent: Mr. Sambit Panja and Mr. VM Kannan,

Advocates for Impleadment, SBI.

Mr. Vinod Gupta and Mr. Sunil Shukla, Advocates for R-1.

Mr. Arjun Krishnan and Mr. Khushboo Mittal and

Mr. Velayudham Jayavel, Advocates for R-2.

ORDER
(Virtual Mode)

08.09.2020 Mr. Sambit Panja, Learned Advocate appears for the newly Impleaded Party/ State Bank of India, Bengaluru and he seeks time to file 'Reply/Response'. It comes to be known that the State Bank of India, Bengaluru had filed the 'Reply-Affidavit' vide the Diary No. 21513 only on 28.08.2020. As a matter of fact, the newly impleaded Party/State Bank of India, Bengaluru had not filed its 'Reply-Affidavit' while Diary No. 18673 on 05.02.2020, which was earlier recorded as filed.

For filing of Rejoinder on the side of the Appellant, at request, the matter is adjourned to 09th October, 2020.

The Learned Counsel for the newly Impleaded Party/State Bank of India, Bengaluru is required to serve the copy of the Reply of the Bank to the Learned Counsel for the Appellant within four days from today.

The Registry is directed to List the matter on **09th October, 2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

Basant B./md